

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 702 /2004

Jabalpur, this the 23rd day of September, 2004

H-on'ble Mr. Madan Mohan, Judicial Member

1. Smt. Julla Bai Aged about years Wd/o Late Rehman Khan
2. Afsarkhan Aged about 30 years S/o Late Shri Rehman Khan

Both Residents of Shriram Colony
Behind Gond Baba Mandir,
Guna M.P.

APPLICANT

(By Advocate - Shri Nikhil Tiwari on behalf of Smt. Nirmala Nayak)

VERSUS

1. Union of India,
Through Secretary,
Ministry of Railways,
Rail Bhawan, New Delhi.
2. General Manager,
West Central Railway Zone
Jabalpur M.p.
3. Divisional Railway Manager,
West Central Railway
Bhopal M.P.
4. Divisional Railway Manager,
West Central Railway,
Kota Rajasthan.

RESPONDENTS.

O R D E R (ORAL)

By filing this OA, the applicant have claimed the following main relief :-

- "(i) Direct the respondents to consider the case of the applicant no.2 for compassionate appointment on any suitable post looking to his qualification."
2. The brief facts of the case are that the husband of the applicant no.1 and the father of the applicant no.2 late an Rehman Khan was/employee of respondents department and died in harness on 24.11.1980. At that time the applicant no.2 was minor. His mother i.e. applicant no.1 moved several representations for compassionate appointment for herself and applicant no.2. The respondents have not considered the same



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and no order has been passed so far. The applicants' family are suffering great hearships due to non support of any earning member in the family. Hence this OA .

3. Heard the learned counsel for the applicants and perused the records. The learned counsel for the applicants stated that the will be satisfied if the respondents are directed to consider one member of the family of the deceased Government servant for appointment on compassionate ground. Hence, in this regard the applicants may file a fresh detailed representation giving full particulars and relevant documents regarding qualification and experience if any within a period of one month from the date of receipt of a copy of this order. If the applicants comply with the aforesaid then the respondents are directed to consider and decide the representation within a period of 3 months from the date of receipt of such representation of the applicants.

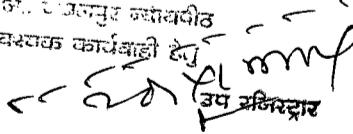
4. Accordingly, the Original Application stands disposed of at the admission stage itself.

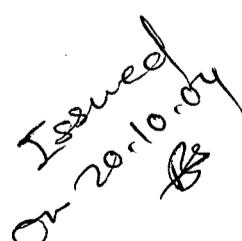

(Madan Mohan)
Judicial Member

पूछांकन से ओ/न्या..... जबलपुर, दि.....
प्रतिलिपि अद्यता:-
"SKM" (1) राधिया, उच्च व्यापार वाद प्रतिविधिएशन, जबलपुर
(2) राजेश्वर श्री/मीरामी/कु..... के कानूनसाल
(3) राम श्री/मीरामी/कु..... के कानूनसाल
(4) कु..... टेलरजन, जबलपुर व्यापारीठ
सूचना पर्याप्त आवश्यक कार्यवाही है।

Sw. Nirmala Nayak

Ack.


अपनी संकेतदाता


Issued
On 29.10.04